

[Shri F. H. Mohsin]

sions) published in Notification No. F. 16(3)/76-Judl. in Delhi Gazette dated the 24th April, 1976, under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971. [Placed in Library. See No. LT-10838/76.]

DEMANDS FOR GRANTS FOR EXPENDITURE OF CENTRAL GOVERNMENT ON INDIAN POSTS AND TELEGRAPHS DEPARTMENT FOR 1976-77

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): I beg to lay on the Table a copy of the Demands for Grants for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1976-77 (Hindi and English versions). [Placed in Library. See No. LT-10838/76.]

NAVY (PENSION) FIRST AMENDMENT REGULATIONS

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table a copy of the Navy (Pension) First Amendment Regulations, 1976 (Hindi and English versions) published in Notification No. S.R.O. 98 in Gazette of India dated the 1st May, 1976, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-10840/76.]

REVIEW AND ANNUAL REPORT OF NEYVELI LIGNIK CORPORATION LTD, FOR 1974-75.

ऊर्जा मंत्रालय में ऊपमन्त्री (प्रो० सिद्दिक-वर प्रसाद) : मैं कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति सभा पटल पर रखता हूँ :

(1) नैवेली लिग्नाइट कार्पोरेशन लिमिटेड के वर्ष 1974-75 के कार्य-करण की सरकार द्वारा समीक्षा ।

(2) नैवेली लिग्नाइट कार्पोरेशन लिमिटेड की वर्ष 1974-75 की वार्षिक

प्रतिवेदन लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ ।

[Placed in Library. See No. LT-10841/76.]

NOTIFICATION UNDER GENERAL INSURANCE BUSINESS (NOTIFICATION) ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to lay on the Table a copy of the General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Development Staff) Scheme, 1976 (Hindi and English versions) published in Notification No. S.O. 327(E) in Gazette of India dated the 29th April, 1976, under section 17 of the General Insurance Business (Nationalisation) Act, 1972. [Placed in Library. See No. LT-10842/76]

12.03 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

(i) MINUTES

SHRI SEZHIYAN (Kumbakonam): I beg to lay on the Table Minutes of the sittings of the Committee on Papers laid on the Table held on 16th October and 14th November, 1975 and 15th April, 1976.

(i) SECOND REPORT

SHRI SEZHIYAN: I beg to present the Second Report of the Committee on Papers laid on the Table.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FOURTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the

Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions.

COMMITTEE ON PETITIONS
THIRTIETH REPORT

SHRI JAGANNATH RAO (Chattrapur): I beg to present the Thirtieth Report of the Committee on Petitions.

12.05 hrs.

STATUTORY RESOLUTION RE. INCREASE IN EXPORT DUTY ON HIDES, SKINS AND LEATHER

THE MINISTER OF STATE INCHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to move:

"That in pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (32 of 1934), this House approves the notification of the Government of India in the Department of Revenue and Banking GSR No. 314(E) dated the 1st May, 1976, increasing the export duty on hides, skins and leather, tanned and untanned all sorts, but not including Snake skins and manufactures of leather, from 20 per cent *ad valorem* to 25 per cent *ad valorem* from the date of the said notification."

Exports of raw hides and skins are banned. Finished leather is totally exempt from export duty under a separate notification. The purpose of this notification, therefore, is to increase the export duty on semi-processed hides and skins.

It has been the Government's policy to encourage the exports of finished leather and leather products in place of semi-processed hides and skins. Such a change in the pattern of export trade is desirable in the interest of increasing the export earnings and

the employment potential in leather industry in the country. In pursuance of this objective the Ministry of Commerce has effected a further cut of 15 per cent in the quota for E.I. and wet blue goat and sheep skins and 10 per cent cut in the quota for E.I. and wet blue buffalo hides, buffalo calf skins, cow hides and cow calf skins for 1976-77. No cut has been imposed on quota-holders below 25,000 pieces of skins and on quotas of the job tanners and non-exporting tanners. In furtherance of the same objective, the export duty on semi-processed hides and skins which was 20 per cent *ad valorem* has been raised to 25 per cent *ad valorem* with effect from 1-5-1976.

Sir, I commend that the Resolution be approved by the House.

SHRI INDRAJIT GUPTA (Alipore): In the second line from the bottom of the Resolution, you will find the words 'manufacturers of leather'. 'Manufacturers of leather' means some person. This is what I think. The export duty is on the company or on the articles or is there some mistake in this?

SHRI PRANAB KUMAR MUKHERJEE: There is no mistake.

SHRI INDRAJIT GUPTA: Whether it is 'manufactures' or 'manufacturers'?

SHRI PRANAB KUMAR MUKHERJEE: It is 'manufactures'.

It is on the manufactures, on the pieces of leather.

MR. SPEAKER: Are you sure it is a spelling mistake?

SHRI PRANAB KUMAR MUKHERJEE: Yes, Sir. It is on the manufactures.

MR. SPEAKER: So, one 'r' is additional, it is a spelling mistake.

SHRI B. V. NAIK (Kanara): I want to make a submission not only from the point of view of prevention of cruelty to animals, but in parts of the west coast, harmless snakes which